

grant as early as possible so that the developmental work in rural areas may be accelerated.

[*Translation*]

(xii) Need for Constitution of Child Welfare councils in the country.

SHRIMATI MADHURI SINGH (Purnea) : Mr. Deputy Speaker, Sir, we will have to pay attention to the children of this country for the development of India and to make it self-reliant. As all of us know, hundreds of children of tender age die every year because of illness, lack of timely medical facilities and because of improper upbringing in India. Central Child Welfare Council and State Child Welfare Councils should be set up to advise Central and State governments on Children. These councils should review child welfare services and make their recommendations to concerned governments. Consultants, Doctors, Psychotherapists and other specialists should be appointed at child consultation centers. Voluntary social workers of India should cooperate in the child welfare programmes. I request the Central government immediately launch an effective programme in this regard and it should be accorded top priority. Pregnant women, and children of low income families should be given free medical aid under these child welfare councils. Keeping in view the increasing tendency of taking employment by young mothers, its necessity has increased. We could strengthen the coming generation of the country only through this measure.

[*English*]

SHRI PRIYA RANJAN DAS MUNSHI (Howrah) : Mr. Deputy-Speaker, Sir,.....**

MR. DEPUTY-SPEAKER : No, please sit down. You can give that in writing. Whatever you are saying will not be recorded.

12.24 hrs.

*DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1982-83

AND

*SUPPLEMENTARY DEMAND FOR GRANT (RAILWAYS) 1984-85

[*English*]

MR. DEPUTY-SPEAKER : The House will now take up items No. 15 and 16 together. The time allotted for this is one hour.

Members who have given notice of cut motions may please move the same.

SHRI G.M. BANATWALLA. Sir, you have changed the procedure. Earlier, the Chair has been announcing that the Members, if they desire to move their cut motions, may send slips to the Table within 15 minutes. Now you are curtailing that time of the Members. There has, therefore, been a sudden change in the procedure. Members are at a disadvantage.

MR. DEPUTY-SPEAKER : If there are a large number of Members we do like that. If there are only a few Members, it is not the practice.

SHRI G.M. BANATWALLA (Ponnani) : It is unfair to the Members to change the procedure. You cannot change it.

MR. DEPUTY-SPEAKER : It is the usual practice.

SHRI G.M. BANATWALLA : It is not the usual practice.

MR. DEPUTY-SPEAKER : Motions moved :

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make

**Not recorded.

*Moved with the recommendation of the President.